

(b) and (c). Do not arise in view of reply to part (a) above.

**Jute Companies Defaulting in Provident Fund Payments**

4519. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Labour Minister had called a meeting in 1986 of the jute companies defaulting in Provident Fund Payments where it was decided that 8 per cent deduction would be made from employees salaries for contribution to provident Fund and Employees' State Insurance Scheme.

(b) if so, the details of other decisions taken at this meeting;

(c) whether the agreement referred to in part (a) has been honoured by the Mill owners ; and

(d) if not, the action being taken against such mill owners?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR):(a) to (c). No, Sir. At the meeting taken by the Union Labour Minister on 7th July, 1986 it was decided inter-alia that the defaulting jute mills will liquidate arrears of EPF/ESI dues by way of deduction of 8 percent on the bills payable to them by DGS & D. Since most of the mills failed to honour the agreement, it was withdrawn.

(d) The EPF and ESI authorities are taking penal and legal action against the defaulting establishment for realisation of the outstanding dues.

**Development of Sanjay Gandhi Transport Nagar**

4520 SHRI JEEWAN SHRMA: Will the

Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Municipal Corporation of Delhi has incurred huge losses in the development of Sanjay Gandhi Transport Nagar as has been brought out in the report of the C.A.G., for the year ending march, 1990.

(b) if so, the facts and reasons thereof;

(c) whether the official responsible for causing this huge financial losses to the MCD have been identified and brought to book;

(d) if so, the details thereof and if not the reasons therefor;

(e) the details of the loses suffered by MCD in each of the last three years; and

(f) the steps taken to check the recurring losses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):(a) to (f). The Sanjaya Gandhi Transport Nagar is being developed by M.C.D. on 'No profit No Loss' basis. Originally 1420 plots in Phase-I & 526 plots in Phase-II were planned. However due to encroachments and stay orders from the Supreme Court against aquisition proceedings D.D.A. could not transfer the total land required for the project. Thus the number of plots got reduced to 1205 in Phase-I and 437 in Phase-II. The lay-out Plan for Phase-II is under revision as some plote are to be re-aligned.

The Corporation vide its Resolution No. 705 dated 23.11.87 decided to bring down the allotment price from the original cost of Rs.500/- per sq Mt. to Rs. 425/- per sq. mt. It was expected that the resultant deficit of Rs.

142 crores (approx) will be met by auctioning commercial sites provided in the lay-out plan. The commercial sites auction could not materialise due to interim orders of the Hon'ble High Court of Delhi in Civil Writ Petition No. 833/91.

On the same ground (of anticipated receipts from auction of commercial sites) the rate of electrification charges to be recovered from the allottees (in addition to the sale price of Rs. 425/- per sq. mt.) were reduced from Rs. 89/- per sq. mt. to Rs. 55/- per sq. mt., resulting in additional deficit of Rs. 64 lakh approximately. This was decided by the Corporation vide its decision No. 920/GW/Corpn. dated 4.10.1990.

MCD reports that no official is as such responsible for any deficits which are only temporary and are to be made up by sale of commercial sites.

It is a scheme of rehabilitation of transporters, workshop, etc. of the city area and other localities to de-congest the Walled City and no profits can be expected out of this welfare scheme initiated in public interest.

#### **Test Explosions conducted by I.D.L. Rourkela**

4521. KUMARI FRIDA TOPNO: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the fact that high power explosions are being conducted by the Indian Detonators Limited, Rourkela for which the company does not possess licence; and

(b) if so, the measures being taken or proposed to be taken to prevent such explosions?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). M/s. IDL Chemicals

Ltd. Rourkela is carrying out blasting operations for quality control, testing and metal cladding at approved site covered under licence granted by the department of Explosives under the provisions of the Explosives Rules, 1983.

#### **Benefit of Pension to Ex-Burma Pensioner on Reemployment in Government Jobs**

4522. SHRIMATI SUSEELA GOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether Ex-Burma Pensioners who were reemployed in the state government services were allowed the full benefit of minimum pension of Rs. 375 plus dearness reliefs etc. in addition to the state Government Pension in full;

(b) whether the above benefit has been withdrawn in respect of Ex-Burma Pensioners who are reemployed in Central Services and reduction of their Burma pension to the lowest has been ordered;

(c) whether representations have been received on behalf of Ex-Burma Pensioners employed under Central services to remove the said discrimination; and

(d) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Instructions have been issued to withdraw the benefit of minimum ex-gratia payment of Rs. 375/- per month plus dearness relief to Ex-Burma Pensioners who are also in receipt of Central government pension. In their cases the Burma pension is to be restricted to the original pension.